

1	2	3
2001-02	3	4.46
2002-03	4	5.52
2003-04	5	7.83
2004-05	8	10.11
2005-06	9	13.62
2006-07	11	17.61
2007-08	15	21.25
2008-09	25	30.00
		(Provisional)

(c) Yes, Sir.

(d) As per the guidelines, coal production from a coal block should commence within 36 months (42 months in case the area falls in forest land) in case of open cast mines and in 48 months (54 months in case the area falls in forest land) in case of under ground mine, from the date of allocation. If the coal block is not explored, additional two years are allowed for detailed exploration and preparation of geological report. So far, production from 25 coal blocks has commenced. Extraction of coal from these coal blocks would be done over the life span of the said blocks, which would be determined when the mining plans are prepared and approved.

Pilferage of coal and illegal transportation in coal field of M.P.

†871. MISS ANUSUIYA UIKEY: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Central Industrial Security Forces were deployed to check pilferage of coal and illegal transportation in PENCH and KANHAN coal fields of Chhindwada district of Madhya Pradesh which have been withdrawn;

(b) the reasons for withdrawal of the Security Forces from this area;

(c) whether pilferage of coal and illegal transportation have completely been stopped in this area;

(d) the arrangements available with the coal companies to check pilferage of coal and illegal transportation; and

(e) whether these arrangements are adequate and effective?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) and (b) The Central Industrial Security Force (CISF) personnel deployed in the coal company in the PENCH area of Chhindwada district of Madhya Pradesh have not been withdrawn. Since no CISF personnel have been deployed in the KANHAN area of the coal company in Chhindwada district of Madhya Pradesh, the question of withdrawal does not arise.

†Original notice of the question was received in Hindi

(c) The pilferage and illegal transportation of coal are under check in these areas due to deployment of CISF personnel and the security personnel of coal company and also security provided by the State authorities, Railway Protection Force (RPF) etc. and various other measures taken by coal company.

(d) Apart from the deployment of security as mentioned in reply to part (c) of the question, the following steps are taken by the coal companies to prevent pilferage and illegal transportation of coal:-

- a. Collection of intelligence report about illegal coal depots and illegal movement of coal and informing district authorities of the same for taking preventive action/filing FIR.
- b. Installation of check posts at vulnerable points to check transport documents.
- c. Construction of watch towers and providing lighting arrangements around the coal stacking area.
- d. Erection of barbed wire fencing around pithead depots, static security mining including deployment of armed guards during the night hours.
- e. Escorting of loaded rakes up to railway weigh bridges by armed guards and joint patrolling with RPF in the railways track which are prone to wagon looting.
- f. Sealing of illegal mining spots.
- g. Stringent action against transport vehicles caught in the act of theft or pilferage.
- h. Engagement of lady security guards for preventing women and children indulging in the theft/pilferage of coal, strengthening of the security discipline by reassessing the requirement of security personnel,, horizontal movement of executives with aptitude for security work and inducting qualified security personnel at junior, middle and senior levels.
- i. Training of existing security personnel, refresher training of CISF personnel and basic training for new recruits in security discipline for strengthening the security set up.
- j. The coal companies maintain close liaison with the State authorities.

(e) To a large extent, pilferage and illegal transportation of coal is under check on account of these measures.

Coal supplies to cement units

872. SHRI NANDI YELLAIAH: Will the Minister of COAL be pleased to state:

(a) whether Andhra Pradesh Government had requested the Central Government to restrict coal supplies to cement units upto 80 per cent of long term linkage quantity;

(b) if so, the details in this regard;

(c) the response of the Ministry to this request;